

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATED TUESDAY THE FOURTEENTH DAY OF MARCH  
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. 143/89

Gerard George Joseph

Applicant

Vs.

1. Union of India represented by its  
Secretary, Ministry of Telecommuni-  
cation, New Delhi

2. The General Manager,  
Telecommunications, Trivandrum and

3. The District Manager,  
Telecommunications, Ernakulam

Respondents

M/s. N. N. Sugunapalan &  
P. K. Madhusoodanan

Counsel for the  
applicant

O R D E R

Hon'ble Shri G. Sreedharan Nair

Heard counsel for the applicant.

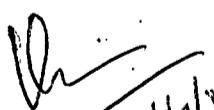
2. The relief that is claimed in this application  
by the son of a deceased Telecommunication Office  
Assistant, who expired on 28.4.1979, is to direct the  
respondents to consider his case for compassionate  
appointment and for quashing the orders rejecting  
the request in that behalf.

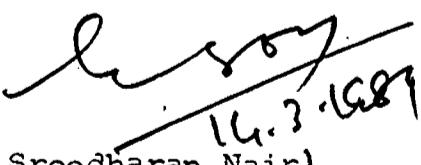


..2

3. Time and again, this Tribunal had occasion to lay down that the objective of compassionate appointment to the dependents of deceased Government employees is for immediate assistance in cases where the family of the deceased is in indigent circumstances so that it cannot pull off in view of the demise of the bread-winner. In the instant case, it is seen that immediately after the death of the employee, his widow, the mother of the applicant, put in a representation for compassionate appointment which was examined by the High Power Committee and was rejected as early as on 19.3.1980. The fact that the applicant had not attained majority at the time of the death of his father does not mean that on attainment of majority, years after the death of the Government servant, he can stake a claim for compassionate appointment in relaxation of normal Recruitment Rules. The request made by the applicant is again seen to have been examined by the High Power Committee and not approved, for which in the circumstances of the case, it cannot at all be faulted.

4. The application is rejected.

  
(N. V. Krishnan) 14/3  
Administrative Member  
14.3.1989

  
(G. Sreedharan Nair)  
Judicial Member  
14.3.1989